

e-mail: law-jk@nic.in
Fax: Jammu: 0191-2546753(Nov-April),
Fax:Srinagar: 0194-2506063(May-Oct.)

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Srinagar/Jammu)

Notification
Jammu, 27th of December, 2019

S.O. 56 .— In exercise of powers conferred by Articles 233, 234 read with the Article 309 of the Constitution, the Lieutenant Governor of the Union territory of Jammu and Kashmir, in consultation with the Common High Court of Jammu and Kashmir, hereby directs that the Jammu and Kashmir Higher Judicial Service Rules, 2009 issued vide notification SRO 339 of 2009, shall be deemed to have been issued in terms of aforementioned articles of the Constitution.

This notification shall be deemed to have come into force with effect from 31-10-2019.

By order of the Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government
Dated:-27 -12-2019.

NO: LD(A)2019/90

Copy to the:-

1. Secretary to Government, General Administration Department.
2. Registrar General, J&K High Court, Jammu.
3. Principal Secretary to the Hon'ble Chief Justice, J&K High Court, Jammu.
4. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
5. In-charge Website, Department of Law, Justice & PA.
6. S.O. section, Department of LJ&PA (w. 7. s.c).
7. Concerned file.


(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer
27.12.2019